

ITEM NO.104,104.1-104.4

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 527/1998

ACTION COMMITTEE FOR THE IMPLEMENTATION OF SRI
KRISHNA REPORT & ORS.

Petitioner(s)

VERSUS

U.O.I. & ORS.

Respondent(s)

WITH

W.P.(C) No. 40/1999 (PIL-W)

W.P.(C) No. 164/1999 (PIL-W)

W.P.(C) No. 182/2001 (PIL-W)

W.P.(C) No. 542/1998 (PIL-W)

Date : 05-12-2018 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.
Mr. Gunjan Singh, Adv.
Ms. Jyoti Mendiratta, AOR

Ms. Qurratulain, Adv.
Ms. Tanya Shree, Adv.
Mr. Ejaz Maqbool, AOR

Dr. Nafis A. Siddiqui, AOR

For Petitioner(s)/
Respondent(s)

Ms. Binu Tamta, AOR

Mr. Shakil Ahmad Syed, Adv.
Mr. Syed Ahmad Daanish, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.

For Respondent(s) Mr. V. N. Raghupathy, AOR

 Mr. Shivaji M. Jadhav, AOR

 Mrs. Kiran Suri, Sr. Adv.
 Mr. S. Wasim A Qadri, Adv.
 Mrs. Sushma Manchanda, Adv.
 Mr. B.V. Balramdas, Adv.
 Mr. B. Krishna Prasad, AOR

 Mr. P. Parmeswaran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the fact that the petitioners are trying for implementation of the recommendations of the Sri Krishna Commission, we consider it appropriate to direct the petitioners as well as the respondent-State of Maharashtra to file an affidavit stating the compliance made and not made within a period of six weeks.

List thereafter.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar